

होती है। यह सामान्य श्रेणी के अन्तर्गत टेलीफोन कनेक्शन की मांग है, जो 6-5-1976 को दर्ज कराई गई थी और जिस स्थान पर यह टेलीफोन कनेक्शन मांगा गया है, वह स्थान कड़ी टेलीफोन एक्सचेंज से लगभग 7 किलोमीटर दूर है। यह कनेक्शन देने में बहुत ज्यादा साज-सामान की जरूरत है और साज-सामान की सप्लाई कम हो रही है। साज-सामान उपलब्ध हो जाने के बाद उनकी बारी आने पर टेलीफोन कनेक्शन दे दिया जाएगा। इस श्रेणी के अन्तर्गत टेलीफोन कनेक्शन प्रतीक्षा सूची के अनुसार बारी आने पर ही दिए जाते हैं तथा इसमें प्राथमिकता देने का कोई नियम नहीं है।

Legal Adviser in E P F. Organisation

8451 SHRI RAM PRAKASH TRIPATHI Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether the Employees Provident Fund Organisation is having a legal adviser

(b) whether in many important court cases, the opinion of that legal adviser was not sought or were sought the same was ignored and

(c) the details of those cases and the reasons for not obtaining the advice of the legal adviser or ignoring it where such advice was obtained?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR RAM KIRPAL SINHA) (a) It has been reported by the Provident Fund Authorities that they have a part time Legal Adviser

(b) and (c) Since the cases are conducted generally by the Central Government Standing Councils, the opinion of part time Legal Adviser is not sought in all cases. There is no recent case where his opinion was sought and ignored. However in the case of the Bihar Khadi Gram idyog Sangh, Bihar, the Regional Provident Fund Commissioner there filed a petition for certificate of leave to appeal on the 20th September, 1977 being the last date for filing of such an application. The Legal Adviser gave his opinion on the same date at New Delhi that he would not advise preferring an appeal.

Policy for Review of Damages

8452 SHRI RAM PRAKASH TRIPATHI Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Question No 4997 on the 9th March 1978 regarding damages imposed by R P F C reviewed by C P F C and to state,

(a) the details of the policy for review of damages by higher authority which were imposed by R P F C,

(b) the name of the authority by whom this policy has been approved,

(c) whether in all the cases where damages have been reduced by the present Central Provident Fund Commissioner and which have come to the notice of the Central Government the reduction has been in accordance with that policy, and

(d) if not the reasons therefore and the action proposed to be taken for not complying with the so called policy?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR RAM KIRPAL SINHA) (a) and (b) A copy of the circular bearing No FP/E 128 (294) Dam/74 dated the 24th October, 1975 issued by the Central Provident Fund Commissioner to the Regional Provident Fund Commissioners is laid on the Table of the Sabha (Placed in Library See no 1T-2711 78)

(c) and (d) The available information is being studied

Complaints Re Belated Coverages under E P F. and Miscellaneous Provisions Act, 1952

8454 SHRI RAM PRAKASH TRIPATHI SHRI RAMESHWAR PATIDAR

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether Government have received complaints about many belated coverages under the E P F and Miscellaneous Provisions Act, 1952 in the States of Karnataka and Maharashtra,

(b) if so, the details of those belated coverages and the persons responsible for that illegal action, and